

CENTRAL ADMINISTRATIVE TRIBUNAL  
CUTTACK BENCH, CUTTACK

**O. A. No. 260/00126 OF 2017**  
Cuttack, this the 23<sup>rd</sup> day of March, 2017

**CORAM**  
**HON'BLE MR. R. C. MISRA, MEMBER (A)**

.....

Abhimanu Nayak, aged about 50 years, Son of Arjuna Nayak, At-Anjira, PO\_Sisilo, PS-Baliana, Dist-Khurda, At present working as a casual worker awarded with 1/30<sup>th</sup> status at Baneswar Nashik Temple, Archaeological Survey of India site, At/PO-Padma Mala, Dist-Cuttack, Odisha. .

...Applicants

(By the Advocate-M/s. B. Rout, P. Behera, M. R. Dash)

-VERSUS-

**Union of India Represented through**

1. Secretary, Ministry of Culture, Govt. of India, Shastri Bhawan, New Delhi.
2. Director General, Archeological Survey of India, Janapath, New Delhi-110011.
3. Superintending Archaeologist, Archaeological Survey of India, Toshali Apartment, Satya Nagar, Block No.-VI, 2<sup>nd</sup> Floor, Bhubaneswar, Dist-Khurda, Odisha.

...Respondents

By the Advocate- (Mr. C. M. Singh)

**ORDER(Oral)**

**R.C. MISRA, MEMBER(A):**

Heard Mr. B.R. Rout, Ld. Counsel appearing for the applicant and Mr. C.M. Singh, Ld. ACGSC appearing for the Respondents on whom copy of this O.A. has already been served and perused the materials placed on record.

2. Mr. Rout submitted that the applicant is a casual labourer who has already been granted 1/30<sup>th</sup> status by the authorities of the Archaeological survey of India (ASI). His present submission is that although persons junior to the applicant has been awarded temporary status he has been left out and as such a great amount of prejudice has been caused to him. Although the applicant mentions that he has made representation to Respondent No.2 on

13.07.2016, on perusal, I find that the same is full of mistake and therefore, I do not feel inclined to take any view on the basis of this representation. However, after hearing the Ld. Counsels for both sides, I dispose of this O.A. at the stage of admission by allowing the applicant to make a representation to Respondent No.2 ventilating his grievance with regard to conferment of temporary status within 15 days from today and if any such representation is received Respondent No.2 shall consider the same in the light of Rules and Regulations and pass a reasoned and speaking order and convey the decision to the applicant within a period of 08 weeks from the date of receipt of such representation. Applicant is free to attach copy of this order with the representation to be prepared by him.

3. With the aforesaid observation and direction, this O.A. is disposed of at the stage of admission itself. No costs.
4. Free copy of this order be given to Ld. Counsels for both the sides.

**(R.C.MISRA)  
MEMBER(A)**

K.B.